SL. No.16

NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II

(PHYSICAL HEARING)

CORAM: DR. VENKATA RAMAKRISHNA BADARINATH NANDULA– HON'BLE MEMBER (J)
CORAM: SHRI CHARAN SINGH - HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL, HYDERABAD BENCH, HELD ON 11.01.2023 AT 02:30 PM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	**Company Petition IB/200/2022**
NAME OF THE COMPANY	**RR Dura Fabs Pvt Ltd**
NAME OF THE PETITIONER(S)	**Mangal Electrical Industries Ltd**
NAME OF THE RESPONDENT(S)	**RR Dura Fabs Pvt Ltd**
UNDER SECTION	**9 of IBC**

ORDER

Ld. Counsel on record Sri. MD. Amiruddin for the Operational Creditor present.
Ld. Counsel Sri. Ramya for the Corporate Debtor present.

Ld. Counsel for the CD submits that counter is filed on 20.10.2022. Ld. Counsel on record for the Operational Creditor submits that he has been instructed by the Operational Creditor to withdraw his application and therefore his oral prayer is being considered and the application is dismissed as withdrawn. Since, the representation is made by the counsel who is on record and counsel for the Corporate Debtor is also present. We allow the prayer and dismiss the company petition as withdrawn.

Sd/-
MEMBER (T)

Sd/-
MEMBER (J)